CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.413/MP/2026 along with IA No. 138/2026

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 (As Amended), challenging the impugned communication dated 08.07.2026 issued by the Respondent declaring the Petitioners connectivity liable to be revoked and its bank guarantees liable to be encashed under Regulation 11B(2) of the GNA Regulations and seeking consequential reliefs.

Petitioner : SJVN Green Energy Limited (SGEL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No.411/MP/2026 along with IA (Diary) No. 544/2026

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (As Amended), challenging the impugned communication dated 08.07.2026 issued by the Respondent declaring the Petitioner's connectivity liable to be revoked and its bank guarantees liable to be encashed under Regulation 11B(2) of the GNA Regulations and seeking consequential reliefs.

Petitioner : SJVN Green Energy Limited (SGEL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **8.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Adarsh Tripathi, Advocate, SGEL
Shri Ajitesh Garg, Advocate, SGEL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for the Respondent, CTUIL, sought a three-week extension to file the replies. The learned counsel for the Petitioner also sought two weeks' time thereafter to file rejoinders.

2. Considering the above, the Commission granted the Respondent three weeks to file its replies with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

3. CTUIL is directed to submit, on an affidavit, within two weeks, whether the documents furnished by the Petitioner vide communication dated 6.6.2026, 8.6.2026 and 19.6.2026, meets the requirement of achievement financial closure as per the Regulation 11A(2) of thee GNA regulations.

4. The Petitions will be listed for hearing on **19.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)